

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11315/2023

(Arising out of impugned final judgment and order dated 18-07-2023 in CRLOP No. 20711/2018 passed by the High Court Of Judicature At Madras)

THE DIRECTOR OF VIGILANCE AND ANTI-CORRUPTION Petitioner(s)

VERSUS

EDAPPADI PALANISWAMY & ANR. Respondent(s)

(IA No.181665/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Amit Anand Tiwari, A.A.G.
Mr. D.kumanan, AOR
Mr. Sheikh F Kalia, Adv.
Mrs. Deepa. S, Adv.
Ms. Tanvi Anand, Adv.
Ms. Devyani Gupta, Adv.

For Respondent(s) Mr. C A Sundaram, Sr. Adv.
/Caveator(s) Mr. K Gowtham Kumar, Adv.
Mr. Vishwaditya Sharma, Adv.
Mr. Balaji Srinivasan, AOR
Mr. Prabhu V, Adv.
Mr. Rakesh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 17.10.2023.

Mr.C.A.Sundaram, learned senior counsel has appeared on behalf of respondent no.1 on caveat.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR